

## FORM A

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ACIRA CONSULTANCY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Acira Consultancy Private Limited
2.	Date of incorporation of corporate debtor	07.10.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2010PTC208774
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address- 3rd Floor, Times Square, Scindia Society, Bima Nagar, Western Express Highway, Andheri East, Andheri East, Mumbai, Mumbai, Maharashtra, India, 400069  Business Address- 104 & 105, Giridhar Apartment, Mathuradas Road, Kandivali West- 400067, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 25/04/2025 Order received on: 30/04/2025
7.	Estimated date of closure of insolvency resolution process	22.10.2025 (Being 180 days from 25/04/2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Shreyansh Jain <b>Registration No.:</b> IBBI/IPA-001/IP-P-01683/2019 -2020/12727
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: A-7 First Floor, Jodhpur Tower, Dharmnarayan Ji Ka Hatta, Paota, Opposite Hotel Mapple Abhay ,Jodhpur,Rajasthan ,342008 <b>Email id:</b> <a href="mailto:shreyansh.jain@mail.ca.in">shreyansh.jain@mail.ca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road ,Andheri (E), Mumbai, MH - 400059. <b>Email id:</b> <a href="mailto:cirp.aciraconsultancy@gmail.com">cirp.aciraconsultancy@gmail.com</a>
11.	Last date for submission of claims	14.05.2025 (Being 14 days from 30/04/2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Acira Consultancy Private Limited on 25/04/2025 (Order received on: 30/04/2025).

The creditors of Acira Consultancy Private Limited, are hereby called upon to submit their claims with proof on or before May 14, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. : **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

**Shreyansh Jain**  
**Interim Resolution Professional of Acira Consultancy Private Limited**  
**IBBI/IPA-001/IP-P-01683/2019 -2020/12727**  
**Validity of Authorisation of Assignment: June 30, 2025**

**Date:** 30.04.2025

**Place:** Jodhpur